

25th March, 1953, the question with regard to the Bellary Taluk is still under consideration and a decision will be taken early.

(c) The position in regard to the Boundary Commission has been already explained in the Prime Minister's statement to which I have nothing to add.

**Shri A. N. Vidyalankar:** Will the people of the district be consulted in this matter?

**Shri Datar:** The people's representations are already before the Government.

**Shri T. Subrahmanyam:** Have any communications been received expressing dissatisfaction at the position in which Bellary Taluk has been kept, and if the answer is in the affirmative, how many?

**Shri Datar:** We are receiving a very large number of representations. Already they exceed one hundred.

**Shri Raghuramaiah:** May I know, Sir, whether the Municipal Council of Bellary unanimously passed a Resolution urging inclusion of Bellary within the Andhra State, and whether in Bellary Municipality itself and the two adjoining Firkas, Rupanagudi and Moka, taken together, the Andhras over-number the Canarese, and whether due weight has been given to this position by the Government?

**Mr. Speaker:** The hon. Member is more giving information than seeking it. Order, order. Mr. Vidyalankar.

**Shri A. N. Vidyalankar:** What is the opinion of the Andhra people on this question?

**Shri Datar:** We are receiving the opinion of the Andhras and also the Kannadigas.

**Shri A. N. Vidyalankar:** I asked what is the opinion of the Andhras.

**Mr. Speaker:** This is a question more for debate than for carrying on a debate here now. Next question.

7 PAKISTANI MUSLIMS ENTERING INDIA

\*1301. **Prof. D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state how many Pakistani Muslims entered into India with permits or passports during the year 1952?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale):** The information asked for is not readily available.

ble. It will be laid on the Table of the House as soon as it has been collected.

जन संघ आन्दोलन के सम्बन्ध में गिरफ्तार किये गये व्यक्ति

\*१३०३. श्री रघुनाथ सिंह : क्या गृह कार्ब मंत्री यह बतलाने की कृपा करेंगे कि दिल्ली राज्य में अब तक जन संघ आन्दोलन के सम्बन्ध में कितने व्यक्तियों को गिरफ्तार किया गया, कितनों को क्षमा मांगे जाने पर छोड़ दिया गया तथा कितनों को दंड दिया गया ?

**The Deputy Minister of Home Affairs (Shri Datar):** The number of persons arrested in connection with the Jan Sangh Agitation in the Delhi State up to the 3rd April 1953 was 551 out of whom 9 were released after tendering apologies and 360 were convicted.

श्री रघुनाथ सिंह : क्या इस आन्दोलन में जम्मू और काश्मीर के लोगों ने भी भाग लिया या नहीं ?

**Shri Datar:** The number of Kashmir and Jammu people is extremely small, if not negligible.

**Shri V. G. Deshpande:** May I know, Sir, how many were arrested under the Preventive Detention Act?

**Shri Datar:** This question does not relate to Preventive Detention at all. It is a question of prosecution and conviction.

Several Hon. Members rose—

**Mr. Speaker:** Only one at a time. Mr. Deshpande.

**Shri V. G. Deshpande:** May I know whether trials were held in jails and Police Stations, and whether the Satyagrahis were beaten after they were arrested, and many of the Satyagrahis were handcuffed?

**Shri Datar:** None has been beaten at all.

**Shri V. G. Deshpande:** About handcuffs and trials in jails... (Interruption).

**Mr. Speaker:** Let there be no heat. He is only asking for information.

**Shri V. G. Deshpande:** I was asking whether there were complaints about

beating of the prisoners and whether the prisoners were handcuffed and the trials were held in Police Stations and within the jail?

**Shri Datar:** We have not received any complaints. Those that were received were found to be entirely unfounded.

**Shri V. G. Deshpande:** My question has not been answered at all.

**Mr. Speaker:** It has been answered. No complaints of that type were received.

**Dr. S. P. Mookerjee:** I myself sent a complaint to the Home Minister and spoke to him.

**Mr. Speaker:** The hon. Member, in the guise of giving information, is now ...

**Dr. S. P. Mookerjee:** If the answer is absolutely inaccurate?

**Mr. Speaker:** He may put a question or he may ask for a debate on the question.

**Shri Radha Raman:** May I know the names of the States from which the volunteers have come and have been arrested?

**Shri Datar:** Most of these volunteers are coming from U.P.

**Kumari Annie Mascarene:** May I know whether the Government is aware that the inhuman methods adopted by the Police are said to be printed and circulated in the City?

**Mr. Speaker:** We need not go into these details.

**Shri Datar:** I should like to make one correction, Sir. There were no persons from Kashmir, who were arrested or prosecuted in this connection.

Some Hon. Members rose—

**Mr. Speaker:** I am going to the next question.

#### ARTIFICIAL RICE

\*1276. **Shri M. L. Dwivedi:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the progress made in the process of manufacture of artificial rice up-to-date;

(b) whether the process accords any promise of the possibility of more production to be able to meet the rice

shortage in the country in the near future:

(c) whether any quantity of rice has been produced so far; and

(d) if so, how much?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) and (b). The Government of India have sent the Director, Central Food Technological Research Institute, Mysore, abroad to study in detail the possibilities of large scale production of synthetic rice generally and more particularly the nature of equipment required and its working conditions. This Officer will submit a report to the Government of India for consideration.

(c) and (d). Only experimental quantities (3,000 lbs.) have been produced in the Central Food Technological Research Institute, Mysore.

**Shri M. L. Dwivedi:** May I know what is the sum earmarked in connection with this scheme?

**Shri K. D. Malaviya:** No sum has been earmarked, because the scheme has not yet been decided upon by the Government.

**Shri M. L. Dwivedi:** As it has been reported in the newspapers, an expert has gone to establish contacts with foreign firms, for purchase of plants and other equipment. May I know, if money has not been earmarked for this purpose, how he will be able to enter into any contract with any firms?

**Shri K. D. Malaviya:** No money has been allotted for the purchase of plants etc. Only some money has been sanctioned to cover the expenditure of the officer who has gone there to make these investigations.

**Shri K. C. Sodhia:** Do the Government feel the necessity of going on with the Grow More Food Campaign, in view of the success of the scheme?

**Shri K. D. Malaviya:** Yes, Sir. The G. M. F. Campaign will go on.

**Shri B. S. Murthy:** May I know when the officer is expected to be back in India?

**Shri K. D. Malaviya:** Very soon, Sir. In a few weeks.

**Shri Sarangadhar Das:** Are the Government aware that there is an Indian technologist in America, who has developed another process, and that process